

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 29.04.2024 AT 10:30 AM**

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| <b>TRANSFER PETITION NO.</b>            |  |
| <b>COMPANY PETITION/APPLICATION NO.</b> | <b>IA (CA)/50/2024 in Company Petition/06/241/2024</b> |
| <b>NAME OF THE COMPANY</b>              | <b>Krisani Bio Sciences Pvt Ltd</b>                    |
| <b>NAME OF THE PETITIONER(S)</b>        | <b>Krishnam Raju Kalidindi</b>                         |
| <b>NAME OF THE RESPONDENT(S)</b>        | <b>Krisani Bio Sciences Pvt Ltd</b>                    |
| <b>UNDER SECTION</b>                    | <b>241</b>   |

**ORDER**

**CP/06/2024**

**Present:** Ld. Counsel Mr. Amir Bavani for the Petitioner.

Ld. Counsel Mr. Varun Ambati for the R2, R3, R4, R6, R7, R8, R10, R11, R17 to R21.

R12 and R14 served, but not present. Counter filed by R12 and R14.

Counter by R2 is already on record. It is stated by the Ld. Counsel Mr. Varun Ambati that the counter has been e-filed by the R2 and for the other respondents for whom he is representing, will file adoption memo. Let physical copy of the counter be filed by the Respondent. Rejoinder if any, within 10 days. **Matter is adjourned to 24.06.2024.**

**IA (CA)/50/2024**

**Present:** Ld. Counsel Mr. Amir Bavani for the Applicant.

Ld. Counsel Mr. Varun Ambati for the R2, R3, R4, R6, R7, R8, R10, R11, R17 to R21.

For filing counter, **matter is adjourned to 24.06.2024.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**